

ADESHWAR MEDITEX LIMITED

Registered Office: Gala 111 Lok Centre, Marol Maroshi Road, Andheri East, Marol Naka, Mumbai, Maharashtra, India, 400059. Tel. No. +91-22-22674137;
E-mail: adeshwarmedi@gmail.com; compliance@adeshwarmeditex.com, **Website:** www.adeshwarmeditex.com; **CIN:** L52390MH2007PLC169544

Recommendation of the Independent Director Committee ("IDC") of Adeshwar Meditex Limited ("Target Company") in relation to the Open Offer ("Offer") made by Dr. K. Nagaraja Rao ('Acquirer 1'), Mr. Abhinandan N ('Acquirer 2') along with Ms. B.D Chavan and Mr. Satish R Chudekar ("Persons Acting In Concert" or "PAC") to the Public Shareholders of the Target Company ("Shareholders") under Regulations 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and Subsequent Amendments thereto ("SEBI (SAST) Regulations, 2011").

1.	Date	March, 14 2024																					
2.	Name of the Target Company (TC)	ADESHWAR MEDITEX LIMITED																					
3.	Details of the Offer pertaining to TC	Open Offer for Acquisition of upto 37,52,171 (Thirty Seven Lakhs Fifty Two Thousand One Hundred And Seventy One) fully paid-up equity shares of Face Value of ₹ 10/- (Rupees Ten Only) each ("Offer Shares") representing 26.00% of the Voting Share Capital of Adeshwar Meditex Limited ("Target Company") at a Price of ₹ 20.72/- (Twenty Rupees and Seventy Two Paise Only) per Equity Share from The Public Shareholders of The Target Company, by Dr. K. Nagaraja Rao ("Acquirer 1") and Mr. Abhinandan N ("Acquirer 2") ("Acquirer 1" and "Acquirer 2" Hereinafter Collectively Referred To As "Acquirers") along with Ms. B.D Chavan and Mr. Satish R Chudekar ("Persons deemed to be Acting In Concert" or "PAC")																					
4.	Name(s) of the acquirer and PAC with the acquirer	1. Dr. K. Nagaraja Rao ("Acquirer 1") and 2. Mr. Abhinandan N ("Acquirer 2") 3. Ms. B.D Chavan (PAC 1) and 4. Mr. Satish R Chudekar (PAC 2)																					
5.	Name of the Manager to the offer	Kunvarji Finstock Private Limited																					
6.	Members of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately)	chairperson - Arun Shankar koli Member - B. Parmeshwar Udupa																					
7.	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	IDC Members are Independent and Non-Executive Directors of the Target Company. None of the IDC Members have any contract/ relationship with the Target Company at present.																					
8.	Trading in the Equity shares/other securities of the TC by IDC Members	None of the IDC members have traded in the Equity Shares of Target Company since their appointment.																					
9.	IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract / relationship), if any.	None of the IDC members has any relationship with the Acquirer at present.																					
10.	Trading in the Equity shares/other securities of the acquirer by IDC Members	No trading in the Equity Shares/other securities of the Acquire by IDC Member																					
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC members believe that the Offer is fair and reasonable. However, the shareholders should independently evaluate the Offer and take informed decision in the matter.																					
12.	Summary of reasons for recommendation (IDC may also invite attention to any other place, e.g. company's website, where its detailed recommendations along with written advice of the independent adviser, if any can be seen by the shareholder)	i) IDC has taken into consideration the following for making the recommendation : IDC has reviewed a) Public Announcement (PA) dated December 05, 2023, b) the Detailed Public Statement (DPS) dated December 12, 2023, c) the Draft Letter of Offer (DLOF) dated December 19, 2023, d) the Letter of Offer (LOF) dated March, 07 2024 Based on the PA, DPS, DLOF, LOF the IDC Members are of the opinion that the Offer Price of Rs. 20.72/- offered by the Acquirers is in accordance with the relevant regulations prescribed in the Takeover Code and prima facie appear to be justified. <table><tr><th>Sr.</th><th>Particulars</th><th>Price (₹ per Equity Share)</th></tr><tr><td>A</td><td>The highest negotiated price per Equity Share of the Target Company for acquisition under any agreement attracts the obligation to make a PA of an Open Offer.</td><td>Not Applicable</td></tr><tr><td>B</td><td>The volume-weighted average price paid or payable for acquisitions, whether by the acquirers or by any person acting in concert with him, during the 52 (Fifty-two) weeks immediately preceding the date of the public announcement.</td><td>Not Applicable</td></tr><tr><td>C</td><td>The highest price paid or payable for any acquisition, whether by the acquirers or by any person acting in concert with him, during the 26 (Twenty-six) weeks immediately preceding the date of the public announcement.</td><td>Not Applicable</td></tr><tr><td>D</td><td>The volume-weighted average market price of such Equity Shares for a period of sixty trading days immediately preceding the date of PA as traded on an exchange, provided such shares are frequently traded.</td><td>20.72/-*</td></tr><tr><td>E</td><td>The per Equity Share value computed under Regulation 8(5) of the Takeover Regulations, if applicable.</td><td>Not Applicable</td></tr><tr><td>F</td><td>Where the shares are not frequently traded, the price determined by the Acquirers and the Manager taking into account valuation parameters including book value, comparable trading multiples and earnings per share.</td><td>Not Applicable</td></tr></table> (Source: Certificate dated December 05, 2023, issued by CS SHREYANSH M JAIN Registered Valuer, (SFA) registered with IBBI having Registration Number IBBI/RV/03/2019/12124, having its office at 2005-A, Rathi Palace, Ring Road, Surat – 395002, Gujarat, India .Email: rvshreyanshmjain@gmail.com(C) +91 95582 19019)	Sr.	Particulars	Price (₹ per Equity Share)	A	The highest negotiated price per Equity Share of the Target Company for acquisition under any agreement attracts the obligation to make a PA of an Open Offer.	Not Applicable	B	The volume-weighted average price paid or payable for acquisitions, whether by the acquirers or by any person acting in concert with him, during the 52 (Fifty-two) weeks immediately preceding the date of the public announcement.	Not Applicable	C	The highest price paid or payable for any acquisition, whether by the acquirers or by any person acting in concert with him, during the 26 (Twenty-six) weeks immediately preceding the date of the public announcement.	Not Applicable	D	The volume-weighted average market price of such Equity Shares for a period of sixty trading days immediately preceding the date of PA as traded on an exchange, provided such shares are frequently traded.	20.72/-*	E	The per Equity Share value computed under Regulation 8(5) of the Takeover Regulations, if applicable.	Not Applicable	F	Where the shares are not frequently traded, the price determined by the Acquirers and the Manager taking into account valuation parameters including book value, comparable trading multiples and earnings per share.	Not Applicable
Sr.	Particulars	Price (₹ per Equity Share)																					
A	The highest negotiated price per Equity Share of the Target Company for acquisition under any agreement attracts the obligation to make a PA of an Open Offer.	Not Applicable																					
B	The volume-weighted average price paid or payable for acquisitions, whether by the acquirers or by any person acting in concert with him, during the 52 (Fifty-two) weeks immediately preceding the date of the public announcement.	Not Applicable																					
C	The highest price paid or payable for any acquisition, whether by the acquirers or by any person acting in concert with him, during the 26 (Twenty-six) weeks immediately preceding the date of the public announcement.	Not Applicable																					
D	The volume-weighted average market price of such Equity Shares for a period of sixty trading days immediately preceding the date of PA as traded on an exchange, provided such shares are frequently traded.	20.72/-*																					
E	The per Equity Share value computed under Regulation 8(5) of the Takeover Regulations, if applicable.	Not Applicable																					
F	Where the shares are not frequently traded, the price determined by the Acquirers and the Manager taking into account valuation parameters including book value, comparable trading multiples and earnings per share.	Not Applicable																					
13.	Details of Independent Advisors, if any.	None																					
14.	Any other matter(s) to be highlighted	None																					

"To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by Adeshwar Meditex Limited under the Takeover Code."

For Adeshwar Meditex Limited

Sd/-
(Mr. Arun Shankar Koli)
Director

Chairman - Committee of Independent Directors

DIN : 08234299

Date: March, 14 2024

Place: Mumbai